IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610
CAA-3/ND/2024

IN THE MATTER OF:
Trenchless Engineering And Sales Services Privatelimited
Vstrenchless Engineering Services Private limited ...APPLICANT

Section
U/s 230-232

Order delivered on 18.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant	**:**CS Sourabh Gupta & CS Monika Sinha
For the RD	**:**Adv. Jyoti Khurana.
For the OL	**:**
For the IT Department	**:**

ORDER

Ld. Counsel on behalf of the Petitioner is present. Proxy counsel on behalf of the RD is present and submitted that they have filed their report, however the same is not reflected on the e-portal. Ld. Counsel for RD may approach the Registry and cure the defects so that the same is reflected on the e-portal. None appeared on behalf of the IT Department and OL and no report is reflected on the e-portal. IT Department and OL are directed to file their report. List the matter on **06.06.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)

(Garima)